

ANNEXURE – 6 - EXECUTIVE SUMMARY (not more than 500 words)

(as required under Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) 2011)

(a) Name of Parties to the Combination

1. HealthFore Technologies Limited ("HealthFore")
2. Oscar Investments Limited ("Oscar")

(b) The type of the combination

The proposed transaction is being undertaken pursuant to a Composite Scheme of Amalgamation, involving, inter alia, HealthFore Technologies Limited and Oscar Investments Limited (collectively, the Parties), under section 391-394 and other applicable provisions, if any, of the Companies Act, 1956 and corresponding sections of the Companies Act, 2013 (as and when such corresponding sections are notified in the Official Gazette by the Central Government) involving, inter alia, approval of High Court of Judicature at New Delhi. Upon the occurrence of the Effective Date, the Scheme set out will with or without any modification(s) approved or imposed or directed by the Court or any other Appropriate Authority shall become operative with effect from the Appointed Date. The Scheme would be effective from the Appointed Date of 1st April, 2015.

Broadly, as a result of the Proposed Transaction, HealthFore Technologies Limited will get merged into Oscar Investments Limited. Oscar would issue equity shares to the shareholders of HealthFore in lieu of their holding shares in HealthFore as a consideration for the proposed merger of HealthFore with Oscar. The issuance of shares would be based on a valuation report by an independent valuer.

Therefore as a result of the amalgamation of HealthFore into Oscar, the ultimate control over the business activities of HealthFore and Oscar, both before and after the combination remains with the same promoter group, through their shareholding in individual capacity or in various other capacities.

(c) Product and services of the parties to the combination

1. HealthFore – Information on Products and services

- (i) Magnum Infinity Hospital Information System
- (ii) Magnum Imaging RIS-PACS
- (iii) Telehealth services span telemedicine, telepathology, teledermatology and teleradiology
- (iv) Services for hosting and IT support. The IT infrastructure management services include data center service management, information security and network services, and business continuity and disaster recovery consulting.

For HEALTHFORE TECHNOLOGIES LIMITED

Director/ Company Secretary/ Auth. Signatory

For Oscar Investments Limited

Authorized Signatories/Director

2. **Oscar Investments Limited – information on product and services:**

- (i) **Investments:** Please refer to Schedule 10 of the Annual Report for the FY 2014 -15 for the details of the Investments made by the Company in its subsidiaries and other listed and unlisted Group Companies

(d) Area of activity and relevant market(s) to which the combination relates

Area of activity and respective markets in India to which parties to the combination relates are as under:

1. **HealthFore**

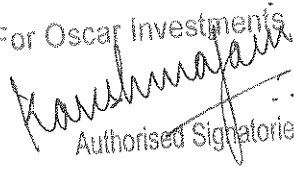
- (i) Name of the main product / service: Infinity & Magnum, Information System Software
- (ii) NIC Code of the product / service: Computer programming, consulting and related activities (NIC Code 620)

2. **Oscar**

- (i) Name of the main product / service: Income from financial activity
- (ii) NIC Code of the product / service: other financial services activities except insurance and pension funding activities (NIC Code 649)

For HEALTHFORE TECHNOLOGIES LIMITED


Director/ Company Secretary/ Auth. Signatory

For Oscar Investments Limited

Authorized Signatory/Director